

has made hundreds of trips to Bangalore, not for visiting accident sites.

SHRI SRIKANTA JENA (Cuttack) : Mr. Deputy Speaker, Sir, I was just asking the Minister, and he was ready to reply also, about the delay of Purushottam Express at Kanpur Station. The Minister had stated that no delay took place. I am saying this with all responsibility and after checking up that there was a delay of Purushottam Express for one and a half hours at Kanpur Railway Station and it was due to give passage to the train which was carrying the hon. External Affairs Minister for which this accident could have taken place. That point should be clarified.

MR. DEPUTY SPEAKER : Would the Minister like to clarify?

SHRI MALLIKARJUN : Sir, I do not know where the hon. Member got this information from. In fact the External Affairs Minister reached Kanpur Railway Station half-an-hour to 40 minutes earlier than the Purushottam Express. So, Purushottam Express being delayed because of him is not a viable expression. (Interruptions)

13.00 hrs.

SHRI SRIKANTA JENA (Cuttack) : You tell us whether Purushottam Express was delayed or not.

SHRI MALLIKARJUN : If it was delayed due to some other reasons, I cannot say.

...(Interruptions)...

SHRI SRIKANTA JENA (Cuttack) : The Prime Minister said that there was no delay anywhere as far as Purushottam Express was concerned. But, actually, there was a delay of one-and-a-half hours....(Interruptions)

MR. DEPUTY SPEAKER : Hardly you have one minute. If it goes on like this, then it will become a sort of general discussion...(Interruptions)

SHRI MALLIKARJUN : I will write to him a letter.

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI : Thank you.

MR. DEPUTY SPEAKER : Mr. Rawale, if you do not take this opportunity, I will go to the next item.

[Translation]

SHRI MOHAN RAWALE : Mr. Deputy Speaker, Sir, we are all Indian but on August 15, the Prime Minister gave a body blow to the unity and integrity of the country from the ramparts of the Red Fort. He declared that Uniform Civil Code cannot be imposed on our country. In Morocco, Algeria, Turkey, Egypt, Iran, Iraq, Malaysia and Indonesia, which are Muslim countries, Muslim Personal Law is in force. But in these countries a second marriage is not permitted till a decree of divorce from the first wife is not obtained. Sir, in our country, by pronouncing "Talaq, Talaq, Talaq" our Muslim sisters can be divorced. It is a serious issue...(Interruptions)

[English]

MR. DEPUTY SPEAKER : The Zero Hour is over. Now, I will go to the next item.

...(Interruptions)...

13.01 hrs.

At this stage, Shri Mohammad Ali Ashraf Fatmi and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)...

MR. DEPUTY SPEAKER : I have called the names as per the list. You should not make any allegation.

...(Interruptions)...

13.03 hrs.

At this stage, Shri Mohammad Ali Ashraf Fatmi and some other hon. Members went back to their seats.

13.03½ hrs.

PAPERS LAID ON THE TABLE
National Commission for Minorities
(Salaries and Allowances and Conditions of Service
of Chairperson and Members) Rules, 1995

[English]

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : On behalf of Shri Sitaram Kesri, I beg to lay on the Table a copy of the National Commission for Minorities (Salaries and Allowances and Conditions of Service of Chairperson and Members) Rules, 1995 (Hindi and English versions) published in Notification No.G.S.R. 551(E) in Gazette of India dated the 17th July, 1995, under sub-section (3) of section 15 of the National Commission for Minorities Act, 1992.

[Placed in Library See No. LT—8069/95]

Notifications Under Indian
Telegraph Act, 1885

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : On behalf of Shri Sukh Ram, I beg to lay on the Table a copy of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885 :

- (1) The Indian Telegraph (Second Amendment) Rules, 1995 published in Notification No. G.S.R. 348 in Gazette of India dated the 22nd July, 1995.

- (2) The Indian Telegraph (First Amendment) Rules, 1995 published in Notification No. G.S.R. 516 (E) in Gazette of India dated the 23rd June, 1995.

[Placed in Library See No. LT—8070/95]

Memorandum of Understanding between the Water and Power Consultancy Services (India) Ltd. and the Ministry of Water Resources for the year 1995-96.

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : On behalf of Shri P.V. Rangayya Naidu, I beg to lay on the Table a copy of the Memorandum (Hindi and English versions) of Understanding between the Water and Power Consultancy Services (India) Limited and the Ministry of Water Resources for the year 1995-96.

[Placed in Library See No. LT—8071/95]

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I have to report the following message received from the Secretary General of Rajya Sabha :

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd August, 1995, agreed without any amendment to the Indian Statistical Institute (Amendment) Bill, 1995, which was passed by the Lok Sabha at its sitting held on 21st August, 1995."

13.04 hrs.

PUBLIC ACCOUNTS COMMITTEE

Hundred and Eighth Report

[Translation]

SHRI RAM NAIK (Bombay North) : Sir, I beg to present 108th Report (Hindi and English version) of the Public Accounts Committee on the action taken on the Sixth Report of Public Accounts Committee (Tenth Lok Sabha) relating to Madras Port Trust.

13.04¼ hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

Forty Fourth Report

[English]

SN. LDR. KAMAL CHAUDHARY (Hoshiarpur) : I beg to present the Forty-fourth Report (Hindi and English

versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Thirty-third Report (Tenth Lok Sabha) on Indian Airlines-Under Utilisation of Fleet; Idle wages to Flying Crew, Avoidable payment on leased Aircraft; Wasteful expenditure on training of pilots; and Delay in commissioning of Jet Engine Shop.

13.04½ hrs.

COMMITTEE ON PETITIONS

Twenty Second Report

[English]

SHRI P.G. NARAYANAN (Gobichettipalayam) : I beg to present the Twenty-Second Report (Hindi and English versions) of the Committee on Petitions.

13.04¾ hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

Ninth Report

[English]

SHRI CHIRANJI LAL SHARMA (Karnal) : I beg to present the Ninth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

13.05 hrs.

COMMITTEE ON SUBORDINATE LEGISLATION

Twentieth Report

[English]

SHRI V. DHANANJAYA KUMAR (Mangalore) : I beg to present the Twentieth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

13.05½ hrs.

COMMITTEE ON PAPERS LAID ON THE TABLE

Eighteenth Report and Minutes

[English]

SHRI NARAIN SINGH CHAUDHRI (Hissar) : Sir, I beg to present the Eighteenth Report (Hindi and English versions) of the Committee on Papers laid on the Table and Minutes of sittings of the Committee relating thereto.